

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 16

IA 1464/2021 IN C.P.(IB)2731/MB/2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK V/s SAB GLOBAL
ENTERTAINMENT MEDIA PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

Adv. Prakhar Tandon i/b Agam H Maloo for the Liquidator present. Adv. Smita Durve for Respondent No. 4 and Respondent No. 7 present through VC. Adv. Prerak Talati i/b Jain Law Partners LLP for Respondent No.1 & 2 in IA/1464/2021 present through VC.

IA 1464/2021

Ld. Counsel for the Applicant seeks some time to peruse the Reply filed by the Respondent No.4 & 7. Ld. Counsel for the Applicant informs that so far Respondent No.1 to 4 and 7 has filed the Reply. Rest of the Respondents have failed to file the Reply, despite repeated opportunity given by this Bench, accordingly, the remaining Respondents are set *ex parte*. List this matter on Board on **05.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**